



**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 07.07.2017.

PRESENT: Hon'ble Member(J) **Shri Ratakonda Murali**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 66/14	TP 68/16	Hearing	397/ 398	AA Development Capital India Fund I, LLC Vs. M/s. Siesta Logistics Corpn, Ltd. & 2 Ors.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	Vishwanath B.N 9980794051	Petitioner	
2.	Blonaw.C 9626088931	Respondent	

Counsel for petitioner is present. Counsel for respondent is present. Counsel for petitioner further requested two weeks' time to report to the Tribunal about the withdrawal in the light of award passed by the Arbitrator. Counsel for respondent vehemently opposed for adjournment on the ground that the matter involved in the petition was already adjudicated by the Arbitrator and that there is absolutely no need for this Tribunal to proceed further over this matter and that proceedings deserves to be closed in the light of award passed by the Arbitrator.

Since, counsel for petitioner requested two weeks' time. Therefore, it is necessary to adjourn the matter giving time to the counsel for petitioner to inform the Tribunal about the withdrawal or to proceed, as the case may be.

List it on 10.08.2017.


MEMBER (J)